

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Appeal No. 431/59/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2018.**

**NAME OF THE COMPANY: M/s. Tara Chopra V/s. Sir Sobhaa Singh Public
Charitable Trust & Ors.**

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:

Mr. Nikhil Parikshith, Mr. Vinay Shukla, Advocates for
the Petitioner

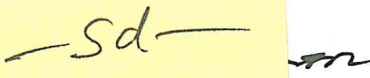
Mr. AAbhas Kshetarpal, (R-2), Mr. Kartik Malhotra, Ms.
Monika Phartyal, Advocates for the Respondent.

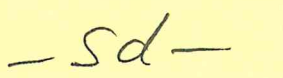
ORDER

Vide our previous order this Bench had expressed its concern that, being a family dispute, the matter should be resolved through Mediation. No Mediator has been named by the either of the parties. In view of the same, let the parties appear before the Hon'ble Judge In-charge, Mediation Cell, Delhi High Court on 4th of October, 2018 for the matter to be assigned to any Senior Mediator.

Matter be listed thereafter on 14th of December, 2018.

Copy of the order be given Dasti.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)